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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 75/252/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2017**

Name of the Company: **Shekhar Raghunath Kale.**
(Triple Pee Solution Pvt Ltd)
V/s.
Registrar of Companies, Gwalior.

Section of the Companies Act: **Section 252 of the Companies Act, 2013**

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	ANAGHA ANASINGARAJU	COMPANY SECRETARY	APPELLANT	<i>Anagha</i>
2.	APARNA NENE	i/b AT & ASSOCIATES COMPANY SECRETARY	APPELLANT	<i>Aparna</i>

ORDER

Learned PCS Ms. Anagha Anasingaraju with learned PCS Ms. Aparna Nene i/b AT & Associates present for Appellant. None present for ROC.

Proof of service of notice of date of hearing on ROC filed.

ROC filed its objections.

Appellant filed bank statement of the company, latest income tax return of the company along with application.

Appellant filed affidavit of the appellant regarding the status of the bank accounts and the status of the directors of the company.

Heard arguments of Learned PCS for Appellant.

Order reserved.

Manorama Kumari
MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 20th day of December, 2017.

Bikki Raveendra Babu
BIKKI RAVEENDRA BABU
MEMBER JUDICIAL